

[Shri Alagesan]

up as much as possible. Rice was going from there to the West Coast, and it had to pass through the Ghat section, the capacity of which was not much, but within the limitations everything possible was done to expedite movement in that particular area.

Regarding other passenger amenities, especially the question of air-conditioned travel for the lowest class of passengers, I do not know why there should be doubts and misgivings expressed. I can only request hon. Members to wait till October next when they will see this train steaming out of Old Delhi main junction.

Shri Nambiar: New trains there may be, but not wholesale possibility.

Mr. Speaker: I shall now put the cut motions to vote.

All the cut motions were negated.

Mr. Speaker: Now I shall put the Demand to the vote of the House.

Mr. Speaker: The question is:

"That a sum not exceeding Rs. 45,00,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1957, in respect of 'Appropriation to Depreciation Reserve Fund'."

The motion was adopted.

Mr. Speaker: The question is:

"That a sum not exceeding Rs. 39,66,44,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1957, in respect of 'Dividend Payable to General Revenues'."

The motion was adopted.

Mr. Speaker: The question is:

"That a sum not exceeding Rs. 1,62,33,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1957, in respect of 'Open Line Works—Revenue)—Labour Welfare'."

The motion was adopted.

Mr. Speaker: The question is:

"That a sum not exceeding Rs. 3,35,42,42,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1957, in respect of 'Open Line Works—Additions'."

The motion was adopted.

Mr. Speaker: The question is:

"That a sum not exceeding Rs. 54,99,51,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1957, in respect of 'Open Line Works—Replacements'."

The motion was adopted.

Mr. Speaker: The question is:

"That a sum not exceeding Rs. 22,24,97,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1957, in respect of 'Open Line Works—Development Fund'."

The motion was adopted.

Mr. Speaker: The question is:

"That a sum not exceeding Rs. 1,35,82,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1957, in respect of 'Capital Outlay on Vizagapatam Port'."

The motion was adopted.

Mr. Speaker: The question is:

"That a sum not exceeding Rs. 22,99,37,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1957, in respect of 'Appropriation to Development Fund'."

The motion was adopted.

APPROPRIATION (RAILWAYS); BILL*

The Minister of Railways and Transport (Shri L. B. Shastri): I beg to move for leave to introduce a Bill to authorise

* Published in the Gazette of India, Extraordinary, Part II, Section 2, dated the 12-3-56.

payment and appropriation of certain sums from and out of the Consolidated Fund of India for the service of the financial year 1956-57 for the purposes of Railways."

Mr. Speaker : The question is :

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the service of the financial year 1956-57 for the purposes of Railways."

The motion was adopted.

Shri L. B. Shastri : I introduce the Bill*.

DEMANDS ** FOR
SUPPLEMENTARY GRANTS—
RAILWAYS FOR 1955-56
DEMANDS** FOR EXCESS GRANTS
—RAILWAYS FOR 1950-51, 1951-52
AND 1952-53.

Mr. Speaker : The House will now take up discussion and voting on Demands for supplementary Grants on Railways and Demands for Excess Grants (Railways) for 1950-51, 1951-52 and 1952-53. As Members are already aware, two hours have been allotted for the discussion and voting on all these Demands for Grants.

Shri T. B. Vittal Rao (Khammam) : Let us take all the Demands together.

Mr. Speaker : Yes. Does the hon. Minister want to say anything ?

Shri Nambiar (Mayuram) : Four year's arrears can be cleared.

The Deputy Minister of Railways and Transport (Shri Alagesan) : It can be taken up like that.

Mr. Speaker : Would he like to say anything now, or hear hon. Members and reply once for all ?

Shri Alagesan : We can hear hon. Members and then reply.

*Demands for Supplementary Grants
(Railways) 1955-56.*

DEMAND NO. 1—RAILWAY BOARD

Mr. Speaker : Motion moved :

"That a supplementary sum not exceeding Rs. 6,02,000 be granted

to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1956, in respect of 'Railway Board'."

DEMAND NO. 3—MISCELLANEOUS
EXPENDITURE

Mr. Speaker : Motion moved :

"That a supplementary sum not exceeding Rs. 11,06,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1956, in respect of "Miscellaneous Expenditure."

DEMAND NO. 4—ORDINARY WORKING
EXPENSES—ADMINISTRATION

Mr. Speaker : Motion moved :

"That a supplementary sum not exceeding Rs. 1,09,30,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1956, in respect of 'Ordinary Working Expenses—Administration'."

DEMAND NO. 5—ORDINARY WORKING
EXPENSES—REPAIRS AND MAINTENANCE

Mr. Speaker : Motion moved :

"That a supplementary sum not exceeding Rs. 6,00,99,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1956 in respect of 'Ordinary Working Expenses—Repairs and Maintenance'."

DEMAND NO. 6—ORDINARY WORKING
EXPENSES—OPERATING STAFF

Mr. Speaker : Motion moved :

"That a supplementary sum not exceeding Rs. 1,65,64,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1956 in respect of 'Ordinary Working Expenses—Operating Staff'."

DEMAND NO. 7—ORDINARY WORKING
EXPENSES—OPERATION (FUEL)

Mr. Speaker : Motion moved :

"That a supplementary sum not

* Introduced with the recommendation of the President.

**Moved with the recommendation of the President.